

Date: 25.10.1989.

5

None present for the applicant. Mr. V.S. Masurkar, for respondents Nos. 1 and 2. He has filed the reply for respondents Nos. 1 and 2 and has undertaken to serve a copy on the Advocate for the applicant. Mr. S.S. Pakale, Advocate for respondent No. 3. He has filed the reply for respondent No. 3, and has undertaken to serve a copy on the applicant and file a proof of service.

Adjourned to 13th December 1989 for showing the proof of service on the applicant by respondents Nos. 1 to 3.



Deputy Registrar.

Date: 13.12.1989.

None present for the applicant. Mr. V.S. Masurkar, Counsel for respondents Nos. 1 and 2. Respondent No. 3 present in person. Mr. Masurkar has shown me the proof of service of the reply served on the Advocate for the applicant. Respondent No. 3 has also served a copy of the reply on Mr. Masurkar. Respondent No. 3 says that he has also served a copy of the reply on the applicant. Thus the matter is ready for hearing. Place on Sine-die list.

Mr. Masurkar states that at the time of fixing the date of hearing notice may be issued to respondent No. 1.

Notice may also be issued to the applicant and respondent No 3.



Deputy Registrar.

Per Tribunal

27/9/93

As per direction of the Hon'ble Vice Chairman dated 22.1.93, the matter is taken out from Sine-die list. Fixed for final hearing on 28/10/93. Issue notices to the parties as per order dated 28/10/89.

28/10/93

for 13/9

Deputy Registrar

notice issued to applicant
L.R. no. 1 E 3 on dtd. 29/9/93.

2/10

Per Tribunal

Date: 28/10/93.

Applicant in

by Mr. Natarajan

Advocate / Respondent by

Mr. Masurkar

Council.

By counsel -

The matter adjourned to

12/11/94

for

hearing

Dy. Registrar

Per Tribunal

Date:

Applicant in person / by

None

Advocate / Respondent by

Mrs. Neeta Masurkar

Council.

The matter adjourned to

2/3/94

for

Final Hearing

Dy. Registrar

2-3/94

Date: - 2-3-94

Mr. Natarajan, Counsel for applicant.
Mr. V.S. Masurkar, Counsel for respondents nos. 1 and 2.
Mr. Natarajan states that the applicant has died and the matter is abated. The application is disposed of as abated.

Order/Judgement despatched to Applicant/Respondent (s) on 11/3/94.

(R. RANGARAJAN)

(M.S. DESHPANDE)

(M.A.)

VC.

10/3/94